

FIR No.503/20
U/s 381/411 IPC
State vs. Chakardhari Kumar
PS Krishna Nagar

16.12.2020

Fresh application for release Rs. 1.93 Lakh received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO PS concerned to file reply on 17.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.485/20
U/s 12/9/55 G. Act
State vs.Vikas Jain
PS Krishna Nagar

16.12.2020

Fresh application for releasing the Laptop and mobile phone on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file reply on 17.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.296/19
U/s 356/379/34 IPC
State vs.Shimul Mandal
PS Krishna Nagar

16.12.2020

Fresh application for calling status report from Jail superintendent concerned, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

Status report be called from Jail Superintendent concerned for 17.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

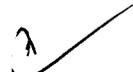
Shanti Prasad Dimri vs. Sagar Gupta
U/s 420 IPC
PS Krishna Nagar

16.12.2020

Fresh application on behalf of complainant for preponement of NDOH,
received through email.

Present : None for applicant through VC.

Put up with file on 17.12.2020 .


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.0375/20
U/s 356/379/34 IPC
State vs. Tauhid
PS Shakarpur

16.12.2020

Fresh application for grant of bail to the accused received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

Sh. Raj Kumar Bhati vs. Smt. Kashish & Ors.

16.12.2020

Fresh application for seeking short date/pre-ponement of the date,
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

Put up with the file on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

State vs. Drugeg Toma Valentin
FIR No. 0391/20
U/s 379/511/34 IPC
PS Shakarpur

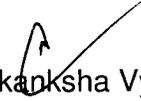
16.12.2020

Fresh application for seeking permission to go to abroad, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file reply on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.560/20
U/s 356/379/34 IPC
State vs.Ajhan & Ors.
PS Krishna Nagar

16.12.2020

Fresh application for releasing the mobile phone Samsung A-30 on
superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file reply on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.288/20
U/s 419/420/468/471/120-B IPC
State vs. Sushil Kumar
PS PIA

16.12.2020

Present : Ld. APP for the State through VC.

Sh. Manish Srivastava, Id. counsel for the accused through VC.

IO SI Neeraj is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sushil Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13/10/20. He has further submitted that accused has been falsely implicated in the present case. Further the accused has no previous criminal antecedents and he is a young person who is well settled in the society. Further the accused is due to appear in an exam on 19.12.2020. the Id. counsel further submitted that the chargesheet has been filed in the present case and accused is no more required for any investigation and Accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, co-accused persons are still at large. Furthermore, accused can commit similar offence in future.

Heard both the parties. I have also gone through the contents of the FIR of the present case. The present accused has been arrested on the ground that he was appearing in SSC examination on behalf of one Arvind Kumar Meena. Allegations are thus serious in nature. However, in the present case, as per reply of IO, chargesheet has already been filed. Further, although co-accused are yet to be apprehended, on specific query, the IO submitted that process u/s 82 Cr.PC has already been issued against the co-accused persons. As the chargesheet has already been filed, investigation qua the present accused has already been completed. The accused is in JC since 13.10.2020. Further, the reply of the IO does not show any previous criminal involvement of the accused in any other case. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 50,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.
3. The accused shall not leave the country without the permission of the court.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 East.

e.FIR No.0142/20
U/s 379/411 IPC
State vs. Ajay Sharma
PS Krishna Nagar

16.12.2020

Present : Ld. APP for the State is available through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ajay Sharma.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time and chargesheet has already been filed. He has further submitted that accused has been falsely implicated in the present case and recovery of the stolen property shown from the accused, if any, is planted upon him. He further submitted that accused is no more required for any investigation. Accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is a habitual offender.

Heard both the parties.

In the present case, the accused is in J/C since 17.03.2020. Further, case property in the present case has already been recovered. As per the reply of IO, charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs.5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.74/08
U/s 379/411 IPC
State vs. Kamal Ahmed @ Kamaluddin
PS Krishna Nagar

16.12.2020

Present : Ld. APP for the State through VC.

Sh. Bharat Saini, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Kamal Ahmed @ Kamaluddin.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 12.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, the applicant/accused is a heart patient. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. The present accused was arrested by the complainant at the spot. Further, during trial of the present case, the present accused did not appear in the Court and was declared absconder in 2014 and has been arrested only recently. Ld. APP further submitted that the accused can commit similar offence in future and there is every possibility that he will not appear during the trial.

Heard both the parties.

In the present case, the accused is in J/C since 12.12.2020. As per rely of IO, the present accused was declared absconder in 2014 and he was arrested on 12.12.2020. I have also perused the previous involvement report of the accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the fact, that the accused has no recent involvement in any other criminal case and the fact that he is in JC since 12.12.2020, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. The accused will appear before the Court on each and every date of hearing.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.0378/20
U/s 419/392/34IPC
State vs. Pawan @ Hukka
PS Shakarpur

16.12.2020

Present : Ld. APP for the State through VC.

Sh. Manoj Yadav, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Pawan @ Hukka.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. He has further submitted that accused has been falsely implicated in the present case and recovery of the stolen property shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the accused was arrested at the spot by the complainant himself. Furthermore, Co-accused is still at large and even the looted case property has not been recovered .

Heard both the parties.

In the present case, the accused is in J/C since 22.10.2020. As per reply of IO, accused has no pervious involvement in any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.34/19
U/s 393/34 IPC
State vs. Raju @ Dhanu
PS Shakarpur

16.12.2020

Present : Ld. APP for the State through VC.

Report of notice issued to the accused received and perused. As per the report, the accused is in JC in another case. The bail record shows that the accused was granted bail in the present case and released subject to verification of the bail bond. But subsequently the bail bond was rejected. As the accused was not appearing in the present case, notice had been issued to the accused and as per the report of notice, the accused is in JC in another case. Copy of this order be sent to the IO/ SHO PS concerned for taking appropriate steps against the accused.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No. 303/20
PS Krishna Nagar
State vs. Afroz etc.

16.12.2020

Present : Ld. APP for the State through VC.

None for applicant through VC.

I have perused the application. However, the file is not before the undersigned. Hence the present application be relisted on 19.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

Madhu Gupta vs. State & Ors.

PS Shakarpur

16.12.2020

Fresh application for early hearing on behalf of the complainant,
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

Put up with file on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.0303/20
U/s 356/379/411/34 IPC
State vs.Virender Singh @ Tonny
PS Shakarpur

16.12.2020

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file reply on 17.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No32530/16
U/s 379 IPC
State vs. Unknown
PS Krishna Nagar

16.12.2020

Fresh application for releasing the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file reply on 17.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.0580/15
U/s 354/509/506/323/34 IPC
State vs. Rohit Pahwa & Ors.
PS Krishna Nagar

16.12.2020

Fresh application for calling the status report, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/SHO to file report on 17.12.2020.

(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020

MM-05 (East) KKD Court
Delhi/16.12.2020

FIR No.131/19
U/s 125/341/506/34 IPC
State vs. Girish Rastogi
PS Krishna Nagar

16.12.2020

Present : Ld. APP for the State through VC.

Accused Naveen and applicant Vijay Maheshwari with Id.
counsel through VC.

Let the present application be relisted for 18.12.2020.


(Aakanksha Vyas)

MM-05 (East) KKD Court
Delhi/16.12.2020